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THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: OA RA 16/2004 (OA 325/2002)

Applicant(s) Champa Lal Meghwal

Advocate for Applicant (s)

Respondent(s) UOI & Others

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

5.8.2004

Mr. Nand Kishore, Counsel for the applicant.
 Mr. T.P. Sharma, Counsel for the respondents.

Let the matter be listed on 20.9.2004.
 In the meanwhile, the respondents may either file
 reply or produce the record.

(A.K. BHANDARI)
 MEMBER (A)

(M.L. CHAUHAN)
 MEMBER (J)

AHQ

20.9.2004

Mr. Nand Kishore, Counsel for the applicant.
 Mr. T.P. Sharma, Counsel for the respondents.

On the request of the learned counsel for
 the respondents let the matter be listed on
 13.10.2004.

(A.K. BHANDARI)
 MEMBER (A)

(M.L. CHAUHAN)
 MEMBER (J)

AHQ

13.10.2004

Mr. Nand Kishore counsel for the applicant.
 Mr. Tej Prakash Sharma counsel for the respondents.

The applicant has filed this RA for reviewing
 the order dated 22.04.2004 on the ground that this
 Tribunal while disposing of the matter has given
 the finding that though the name of the applicant
 find mentioned at Sl. No.6 and has obtained just
 60% marks in Written Test (181/300) but in
 aggregate taking into account the marks obtained in
 the viva-voce and written test and record of
 service, the applicant has obtained only 216 marks
 out of 400. Thus, in aggregate the applicant has
 not obtained 60% of qualified marks and his name
 was not rightly placed in the select list vide
 letter dated 18.7.2000 (Annexure A/1). According
 to the learned counsel for the applicant, the
 applicant has obtained 216 marks out of 350 and not
 out of 400. As such, he has obtained 60% qualified
 marks both in written test and in aggregate.

(3)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p style="text-align: right;">Recd by [Signature]</p> <p style="text-align: right;">(A. K. Bhandari)</p>	<p>In order to satisfy ourselves about the finding given in the order dated 22.04.2004, we directed the respondents to produce the record and also to file reply. Respondents have filed reply whereby it has been stated that the total marks for the examination in viva-voce and written test was out of 350 and not out of 400. We have also seen the record. Thus, there is an error apparent on the face of record which has crept in the judgement dated 22.4.2004 which is required to be reviewed. Accordingly, the order dated 22.4.2004 is recalled. The OA is restored to its original number.</p> <p>In view of what has been stated above, the present RA shall stand disposed of accordingly. Let the matter be listed for hearing on 22.4.2004. In the meanwhile, parties are permitted to file any additional pleading, if any.</p> <p style="text-align: right;">(A. K. BHANDARI) MEMBER (A)</p> <p style="text-align: right;">(M. L. CHAUHAN) MEMBER (J)</p>